Written Answers to

## **Restructuring of Income Tax Department**

2940. DR. BANDA PRAKASH: Will the Minister of FINANCE be pleased to state:

(a) whether Government ordered a fresh Cadre Review and restructuring of the Income Tax Department with an aim to create a caring but strict direct tax regime in the country;

(b) whether Government has ordered the creation of a 12-member Committee of senior officials to accomplish the task within the next three months; and

(c) if so, the details thereof along with the terms of reference of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Yes, a fresh Cadre Review and Restructuring Exercise has been initiated by the Income Tax Department with one of the terms of reference being "To organize the Income Tax Department in a manner which will further promote compliance with Direct Tax Laws through caring tax-payer service and strict enforcement."

(b) Yes. The report shall be submitted to CBDT within a period of three months from the date of issuance of the order, *i.e.* 17.12.2018.

Sl. No. Name		Designation and Present Posting	
1.	Shri S. K. Dash	Pr. DGIT(System), Delhi	Chairman
2	Shri P. S. Puniha	DGIT(Inv.), Chandigarh	Member
3.	Shri Harish Kumar	DGIT(Inv.), Delhi	Member
4.	Shri P. S. Sachdev	PCIT-3, Ludhiana	Member
5.	Shri Manoj Joshi	ADG, DTRTI, Delhi	Member Secretary
6.	Shri B. K. Singh	ADG-3, HRD	Member
7.	Ms. Surbhi Ahluwalia	CIT (M&TP), CBDT	Member
8.	Shri Rakesh Gupta	ADG(Vigilance) in O/o Pr. DGIT(Vigilance)	Member
9.	Mohd. Tarique Kalim	Director (Budget), CBDT	Member

(c) (I) The details of the Committee are as below:—

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Sl. No. Name		Designation and Present Posting	
10.	Shri Navneet Manohar	Addl. CIT(FT & TR)	Member
11.	Shri A.N.V. Iyer	JCIT (Intl, Tax), Noida	Member
12.	Shri Pradumna Kumar Singh	DCIT, Mathura	Member

- (II) The terms of Reference of the Committee are as under:-
  - (i) To organize the Income Tax Department in a manner which will further promote compliance with Direct Tax Laws through caring tax-payer service and strict enforcement.
  - (ii) To accordingly make advance projections of man power requirement.
  - (iii) To propose appropriate modifications in the extant organizational structure within the framework of the Government guidelines so as to facilitate filling up all the posts in the Department in a time-bound manner.
  - (iv) To bring about rationalization of the organizational structure for enhancing the effectiveness of the Department through improved efficiency and morale of its workforce.
  - (v) Any other issue with the approval of Chairman, CBDT.

## **Detection of GST evasion**

2941. DR. VINAY P. SAHASRABUDDHE: Will the Minister of FINANCE: be pleased to state:

- (a) the number of cases of GST evasion detected in the present financial year;
- (b) how much did these frauds amounts to;
- (c) how much of this money has been recovered so far;

(d) how do these statistics compare with tax evasion and recovery figures from the pre-GST period;

(e) whether it is a faet that Government is planning to set up a dedicated fraud analytics system; and

(f) if so, the details thereof?